

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 17 FEB 1995

APPLICATION NO: 1591.of 1994.

APPLICANTS:- Smt.M.A.Vasantha Kumari, Bangalore.

v/s.

RESPONDENTS:- The Chief Post Master General, Bangalore and
two others.,

To

1. Dr.M.S.Nagaraja, Advocate,
No.11, First Cross, II Floor,
Sujatha Complex, Gandhinagar,
Bangalore-560009.
2. Sri.M.Vasudeva Rao, Addl.C.G.S.C
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 09-02-1995.

Issued on
17/02/95


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH: BANGALORE

ORIGINAL APPLICATION NUMBER 1591 OF 1994

THURSDAY, THIS THE 9TH DAY OF FEBRUARY, 1995.

Mr. Justice P.K. Shyamsundar,

Vice-Chairman.

Mr. T.V. Ramanan,

.. Member(A).

Smt. M.A. Vasantha Kumari,
Aged about 57 years,
W/o late Sri M.M. Ananda Velu,
Postal Assistant, Malleswaram
Post Office, Bangalore-560 003.

.. Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Chief Post Master General
General Post Office,
Bangalore-560 001.

2. The Director General of Postal
Services, Department of Posts,
Government of India, New Delhi.

3. Union of India,
represented by Secretary to
Government, Government of India,
Ministry of Communication,
Department of Posts, New Delhi.

.. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard both sides. We are apprised of the fact the controversy herein is already concluded by the decision of the Supreme Court in UNION OF INDIA AND OTHERS v. G. VASUDEVAN PILLAY AND OTHERS - Civil Appeal No. 3543-46/90 etc. decided on 8-12-1994. The question being whether an appointee on compassionate grounds is entitled to dearness relief on family pension, the Supreme Court has said that grant of such allowance is impermissible. In that view of the matter, the applicant's

claim for dearness relief on family pension is untenable. This being the only point that arises for consideration, this application fails and it is accordingly dismissed. No costs.

TRUE COPY

[Signature]
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

MEMBER(A)

[Signature]

VICE CHAIRMAN.